

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.606/MP/2020

- Subject** : Petition under Regulations 11, 26 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commissions directions in the order dated 20.3.2017 in Petition No. 72/MP/2016
- Date of Hearing** : 1.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Maithon Power Limited (MPL)
- Respondents** : Tata Power Delhi Distribution Limited and 4 Ors.
- Parties Present** : Shri Anand Shrivastava, Advocate, MPL
Shri Shivam Sinha, Advocate, MPL
Shri Peyush Tandon, MPL
Shri Pankaj Prakash, MPL
Shri M. S. Rahman, MPL
Shri Dinesh K Gangwal, MPL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the instant petition is filed for '*in principle*' approval of capital expenditure towards installation of NOx Control System to comply with the NOx norms prescribed by MoEFCC vide notification dated 7.12.2015. He submitted that '*in principle*' approval for installation of FGD system was accorded by the Commission vide order dated 11.11.2019 in Petition No. 152/MP/2019.

3. The learned counsel for the Petitioner submitted that the Petitioner initiated the bidding process for NOx control system before the relaxation of the NOx level from 300 mg/Nm³ to 450 mg/Nm³. The petitioner had sought the bids for both the systems i.e '*Combustion Control Technology*' and '*SNCR System*' applicable for 300 mg/Nm³ to 450 mg/Nm³ respectively. In the present scenario in order to comply with 450 mg/Nm³ norms for NOx control, the Petitioner may be required to undertake only Combustion Modification.



4. In response to a query of the Commission regarding the present emission levels of NO_x, the learned counsel stated that the same will be submitted in a couple of days.

5. The Commission directed the Petitioner to submit the emission levels of No_x during the last three years as submitted to the Pollution Control Board on affidavit in one week. The learned counsel for the Petitioner submitted that the Petitioner has extended the bid deadlines thrice and requested to admit the petition. The Commission observed that the petition may be admitted only after considering the emission levels of No_x and hence directed to submit the same.

6. The Commission directed the Petitioner to submit the following information on affidavit by 10.6.2021 with an advance copy to the Respondent(s):

- i) Guaranteed value of maximum NO_x emissions as agreed with OEM of Boiler;
- ii) Actual level of NO_x measured at full load; and
- iii) Status of implementation of abatement system to meet revised norms for NO_x in view MoEFCC gazette notification dated 16.10.2020 relaxing NO_x emissions to 450 mg/Nm³.

7. The Commission further directed the Petitioner to comply with the above directions within the timeline specified and observed that no extension of time shall be granted.

8. The matter will be listed for admission in due course for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

